

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

REGN. NO : OA 300/87

Shri S. Hameed Hasan Applicant

Versus

Union of India & Ors Respondents

14.4.87 Applicant by Shri Ram Saran Dass and respondents
by Shri P.P Khurana.

In this application made under Section 19 of the
Administrative Tribunals Act, 1985, the applicant is seek-
ing for a direction to the respondents not to evict him
from the quarter allotted to him at his place of work,
namely, Dehra Dun, which is situated in the State of
Uttar Pradesh.

2. Admittedly, the applicant is working at Dehra
Dun. When that is so, this application has to be ~~be~~
presented before the Allahabad Bench of this Tribunal
having regard to the true intend~~end~~ of Rule 6 of the
Central Administrative Tribunal (Procedure) Rules,
1987. We see no justification whatsoever to entertain
this application before this Bench. We, therefore,
direct the Registrar to return the papers to the
applicant for re-presentation before the appropriate
Bench.

Sd/-

(Birbal Nath)
A.M

Sd/-

(K.S Puttaswamy)
Vice-Chairman